- whether it is a fact that CBI has completed its investigation against Bharti (a) Telecom Ltd. for allocation of excess 2G spectrum scam;
- if so, the reasons for not chargesheeting the Directors of the company even after the completion of investigation; and
- by when chargesheet against the company and its Directors would be filed in the court?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) A Case RC-24(A)/ 2011/CBI/ACB/Delhi was registered on 17.11.2011 u/s 120B IPC r/w Section 13(2) r/w 13(1)(d) of PC Act, 1988 against Sh. Shyamal Ghosh, the then Secretary (Telecom), Department of Telecom (DoT), Sh. J.R. Gupta, the then Deputy Director General (Value Added Service), DoT, M/s Bharti Cellular Ltd., New Delhi (now known a M/s Bharti Airtel Ltd.), M/s Hutchison Max Pvt. Ltd., Mumbai (known as M/s Vodafone India Ltd.), M/s Sterling Cellular Ltd., New Delhi (known as M/s Vodafone Mobile Services Ltd.) and unknown officials of DoT and others in respect of allocation of additional spectrum. Investigation in this case is complete.

(b) and (c) Further action in this case is being taken.

## Misuse of international SIM cards by anti-national elements

2396. SHRI MANSUKH L. MANDAVIYA: SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

the action taken by Government on the fact that due to easy availability of international pre-paid mobile SIM cards without any proper verification of profile of the SIM card users, they are used in the country for communication by antinational elements due to which police and security agencies are helpless to trace out such communications and to capture such antisocial elements;